

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION NO.5285  
TO BE ANSWERED ON WEDNESDAY, THE 5<sup>TH</sup> APRIL, 2017**

**COLLECTION OF STATISTICS ACT**

**5285. DR. MANOJ RAJORIA:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government has set up a mechanism for implementing the Collection of Statistics Act, 2008;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons there for?**

**ANSWER**

**MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION  
(Shri D.V. SADANANDA GOWDA)**

**(a) to (c): The Collection of Statistics Act, 2008 is an enabling legislation, which facilitates collection of statistics from time to time by any Ministry or Department in the Central Government or any Ministry or Department in a State Government or Union territory Administration or any local Government (Panchayats or Municipalities). There is no provision in the Act for setting up any mechanism for implementation. However, in order to provide guidance to the concerned offices, nodal officers are appointed at the Centre and in each State/Union Territory to facilitate the collection of statistics.**

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